

(2018) 06 CHH CK 0132

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1600 Of 2018

Sai Jan Shiksha Kalyan Samiti

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: June 25, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Sourabh Sharma, Ashish Surana, B. Gopa Kumar

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner would submit that he may be allowed to make representation before the State Government for redressal of his grievance / payment of grant in aid.
2. I have heard learned counsel for the petitioner.
3. The prayer is fair and reasonable and is accordingly allowed.
4. Be that as it may, the petitioner would be at liberty to make additional representation before the respondent No. 1 - State Government for redressal of his grievance who, in turn, shall consider and decide the petitioner's representation expeditiously preferably within a period of three months from the date of receipt of copy of the order.
5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).